

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.456 OF 2019

In the matter of:

Praxis Corporate Services Pvt

Appellant

Vs

Powai Cubicles Pvt Ltd

Respondents

Present:

For Appellant :Mr Deepak Biswas, Mr. Ankur Vedi Tuli and Mr. Harish Pandya, Advocates for appellant.

Ms Akanhsha Choudhary, Advocate for Respondent.

ORDER

15.07.2019- By way of last chance, Respondent is allowed to file reply-affidavit alongwith Vakalatnama within two weeks. Rejoinder, if any, may be filed by the appellant within 2 weeks thereof.

Post the case 'for Admission (After Notice)' on **9th August, 2019**.

Pendency of the appeal will not come in the way of the partis to settle the matter.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member (Technical)

(Kanthi Narahari)
Member (Technical)

Bm/su